

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 120/2017
IN
CP (IB) NO. 07/Chd/Hry/2017
(Decided matter)**

In the matter of :

Recorders and Medicare Systems Pvt. Ltd. ..Applicant/Corporate Debtor.

Present: Mr. Jalesh Kumar Grover, CA, Authorised Representative for the
Interim Resolution Professional.

This petition has been filed by the Interim Resolution Professional.

It is submitted that CP (IB) NO. 07/Chd/Hry/2017 was admitted and necessary moratorium was declared under Section 14 of the Insolvency and Bankruptcy Code, 2016. Three of the workers of the Corporate Debtor have filed execution of the decree before a civil court who are the respondents in this Application. It is submitted by Mr. Jalesh Kumar Grover, Authorised Representative for the Resolution Professional that the respondents have already submitted their claims before him but the amount of ₹ 30 lacs is lying attached under the orders of the Civil Court. It is also submitted by the Authorised Representative that the Resolution Professional has also filed application before the civil court by attaching copy of the orders of NCLT, Chandigarh Bench which is still pending for consideration on 11.09.2017.

Notice of this application to the respondents for 18.09.2017. It is directed that the notice to the respondents along with copy of the application be sent by the applicant by Speed Post and submit compliance affidavit

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attaching copy of postal receipt and track report at least three days before the date fixed

- Sd -

(Justice R.P. Nagrath)
Member (Judicial)

✓ August 30, 2017
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